

**Central Administrative Tribunal
Principal Bench**

OA No.4614/2018

New Delhi, this the 22nd day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Arun Kansal,
S/o Shri M.K. Kansal,
Aged about 51 years, Group 'A',
Resident of A-186, Shivalik,
New Delhi-110017,
Working as Under Secretary/AFA,
In the Ministry of Defence,
South Block, New Delhi-110011.

2. Surendra Kumar,
S/o late Shri Achchhe Lal,
Aged about 52 years, Group 'A',
Resident of L-372A, Sector 12,
Pratap Vihar, Ghaziabad (UP),
Working as Under Secretary,
In the Ministry of Defence,
South Block, New Delhi-110011.

...Applicant
(By Advocate : Shri L.R. Khatana)

Versus

1. Union of India,
Through Secretary to the Govt. of India,
Department of Personnel & Training,
North Block, New Delhi-110 001.

2. Secretary to the Govt. of India,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi-110001.

3. Secretary to the Govt. of India,
Ministry of Defence,
South Block, New Delhi-110011.

...Respondents
(By Advocate : Shri Rajeev Kumar)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

Learned counsel for the applicants and learned counsel for the respondents agree that the subject matter of this OA is covered by a common judgment in OA No.4590/2017 and batch pronounced on 11.01.2019.

2. Following the same, we dismiss the OA, but with an observation that if the applicants are of the view that their cases fit into the OMs dated 13.04.1988, 23.02.1994 and 08.10.1996, and are not hit by OM dated 04.11.1993, it shall be open to them to make representations duly supplying the relevant particulars, and indicating as to how they are entitled to such benefits. If such representations are made, the concerned authority shall pass appropriate orders thereon within two months from the date of such representations.

There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Member (J)

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